

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41383 of 2018

(Arising out of Order-in-Appeal No.53/2018 (CTA-II) dt.27.02.2018 passed by Commissioner of Central Tax (Appeals – II) CGST&CE, Newry Towers, Plot No.2054-1, I Block, II Avenue, Anna Nagar, Chennai - 600 040.)

Tanfed Mixing Unit,

Tanfed Buffer Godown,

No.1, First East Main Road, Gandhi Nagar, Vellore – 632 006

Appellant

Vs

Commissioner of GST & Central Excise

Chennai Outer Commissionerate

Respondent

APPEARANCE:

For the Appellant : none

For the Respondent : Shri Arul C Durairaj, Superintendent (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING : 08.06.2022

DATE OF DECISION : 08.06.2022

FINAL ORDER No. 40205 / 2022

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(Sulekha Beevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Rkp